

7

0/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

✓ O.A./T.A No. 385/01
R.A/C.P No.
E.P/M.A No.

1. Orders Sheet. O.A. 385/01 Pg. 1 to 2 Dismissed 11/10/01
2. Judgment/Order dtd. 11/10/01 Pg. No Separate order to
3. Judgment & Order dtd. Received from H.C/Supreme Court
4. O.A. 385/01 Pg. 1 to 21
5. E.P/M.P. Pg. to
6. R.A/C.P. Pg. to
7. W.S. Pg. to
8. Rejoinder. Pg. to
9. Reply. Pg. to
10. Any other Papers. Pg. to
11. Memo of Appearance.
12. Additional Affidavit.
13. Written Arguments.
14. Amendment Reply by Respondents.
15. Amendment Reply filed by the Applicant.
16. Counter Reply.

SECTION OFFICER (Judl.)

FORM No. 4
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.

ORDERS SHEET

APPLICATION NO. 385 / 2001

Applicant (S) S. Gogoi & Co

Respondant (S) H.O.I. Com

Advocate for the Applicant: A. Ahmed

Mr B.C. Pathak,

Advocate for the Respondant: Add. Case

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form but not in form of Coordination Petition as filed vide M.P.N. C.F. for Rs. 50/- deposited vide IPO/BD No. 76548927 Dated... 2-8-8-2001</p> <p><i>Div. Registrar</i> <i>24/9/01</i></p>	<p>24.9.01</p>	<p>Issue notice as to why the application shall not be admitted. Returnable by two weeks. Mr. B.C. Pathak, learned Addl. C.G.S.C., accepts notice on behalf of the respondents.</p> <p>List on 11/10/01 for admission. Endeavour shall be made to dispose of the same at the admission stage.</p> <p>In the meantime, respondents are ordered not to make further recovery from the applicants in pursuance of the order dated 29th/30th August, 2001 until further order.</p> <p><i>1 C. Ushah</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>Notice prepared and sent to Dls for copy the respondent No 1 to 3 by Regd. Ad.</p> <p><i>25/9/01</i></p> <p>DINo <u>36716</u> <u>3673</u> <i>add 25/9/01</i></p> <p>① Service report are still awaited.</p> <p><i>30/10/01</i></p>	<p>11.10.01</p>	<p>Mr A. Ahmed, learned counsel for the applicant fairly stated that there is no notification applying the provision of the Act in the NCERT, which is the main respondent. In the circumstances Mr Ahmed prays for withdrawal of the application with liberty to file it in the appropriate forum. Also heard Mr B.C. Pathak, learned Addl. C.G.S.C.</p>

contd..

11.10.01

The application is dismissed
on withdrawal. Interim order dated
24.9.2001 stands vacated.

IC Sharma
Member

[Signature]
Vice-Chairman

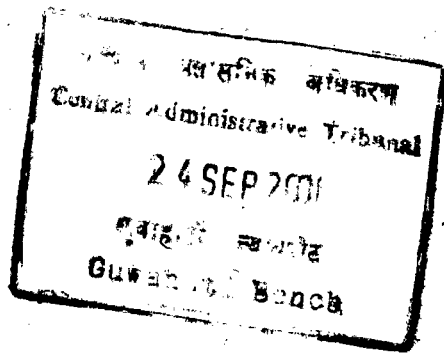
pg

*One copy received for the respondent
no. 3.*

11.10.01

*Copy of the order
has been sent to the
Office for issuing
the order to the L/Adm
for the parties.*

13/11/01



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985)

ORIGINAL APPLICATION NO. 385 OF 2001.

Sri Someswar Gogoi & Ors.

..Applicants.

-Versus-

Union of India & Others

.. Respondents.

I N D E X

Sl.No.	Particulars	Page No.
1	Application	1 to 14
2.	Verification	15
3.	Annexure-A	16 to 17
4.	Annexure-B	18
5.	Annexure-C	19
6.	Annexure-D	20
7.	Annexure-E	21

Filed by

Advocate.

(ADIC AHMED)

Filed by
Someswar Gogoi
applicant No. 1
through [Signature]
(ADIC AHMED)
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GAUHATI BENCH AT GAUHATI.

(AN APPLICATION UNDER SECTION 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT, 1985.)

ORIGINAL APPLICATION NO. 385 OF 2001.

B E T W E E N

Sl. No.	Name	Designation
1]	Sri Someswar Gogoi	Personal Assistant
2]	Mahendra Prasad Ram	Assistant
3]	Bhabendra Lal Nath	U.D.C.
4]	Kumari Parishora Syiemlieh	Steno-III
5]	Sri Mazirul Hoque	Driver
6]	Yogendra Prasad Roy	-do-
7]	Narendra Chandra Roy	Peon
8]	Ram Lagan Roy	Messenger
9]	J S Noghkhlaw	Grade-IV
10]	Taizuddin Ahmed	LDC
11]	Rabi Raj Rai	LDC

All the applicants are working in the
Office of the North East Regional
Institute of Education, National
Council of Educational Research and
Training, Jowai Road Laitumkhrach,
Shillong-793003.

-Versus-

- 1] The Union of India, represented by the Secretary, Ministry of Human Resource and Development Department, New Delhi.
- 2] The Secretary, National Council of Educational Research and Training, Shri Aurobindo Marg, New Delhi-110016.
- 3] The Officer on Special Duty, North East Regional Institute of Education, National Council of Educational Research and Training, Jowai Road Laitumkhrach, Shillong-793003.

- Respondents.

DETAILS OF THE APPLICATION:

- 1) PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is made against the impugned Order of recovery of payment of Special Duty Allowance in short, (S.D.A.), vide Office Order No. F.2-10/99-2000-NERIE/(ACCTT)/MISC/614-617/623-633 dated 29th /30th August 2001 issued by the office of the Respondent No. 3.

S. Gogoi

2) JURISDICTION OF THE TRIBUNAL

The applicants declares that the Subject matter of the instant application is within the jurisdiction of this Hon'ble.

3) LIMITATION

The applicant further declare that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4) FACTS OF THE CASE :

4.1 That all the applicants are citizens of India and as such, they are entitled to all the rights and privileges guaranteed under the Constitution of India.

4.2 That your applicants beg to state that they are working under the Respondent No. 3 as Stenographer-III, Peon, L.D.C., U.D.C., Personal Assistant, Driver, etc. They are Central Government Employees belonging to Group-'C' and 'D'.

4.3 That your applicants beg to state that as the grievances and relief prayed in this application are common, therefore, they pray for grant of permission under Section 4 (5)(a) of the Central Administrative Tribunal

(Procedure) rules, 1987 to move this application jointly.

4.4 That the Government of India, Ministry of Finance, Department of Expenditure granted certain improvements and facilities to the Central Government Civilian Employees of the Central Government serving in the states and Union Territories of North Eastern Region vide Office Memorandum No. 20014/3/83-IV dated 14-12-1983. In clause II of the said office memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have all India Transfer Liability at the rate of Rs. 25% of the basic pay subject to ceiling of Rs. 400/- per month on posting to any station in the North Eastern Region. The relevant portion of the office Memorandum dated 14.12.1983 is quoted below:

*(iii) Special (Duty) Allowance:

Central Government Civilian employee who have all India Transfer Liability will be granted a Special (Duty) Allowance at the rate of Rs. 25% of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North East Region. Such of these employees who are exempted from payment of Income Tax, will however not be eligible for the Special (Duty) Allowance, Special (Duty) Allowance will be in addition to any Special Pay and for

S. Gargi

allowances already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special Deputation (Duty) Allowance will not exceed Rs. 400/- per month. Special Allowance like Special Compensatory (Remote) Locality Allowance, Construction Allowance and Project Allowance will be drawn separately.■

An Extract of Office Memorandum dated 14-12-1983 and Office Memo dated 01-12-1988 are annexed hereto and the same are marked as Annexure- A & B respectively.

4.5 That your applicants beg to state that with reference to the said Office Memorandum dated 14-12-83 and 01-12-88 the applicants have approached the appropriate authorities for payment of Special (Duty) Allowance in terms of Office Memorandum Dated 14-12-83 and 01-12-88 as the applicants fulfilled the criteria laid down in the Office Memo. Dated 14-12-83 and 01-12-88. They demanded for payment of Special (Duty) Allowance. Accordingly the authorities paid the Special Duty Allowance to the applicants.

4.6 That the present applicants beg to state that they are saddled with All India Transfer Liability in terms of their offer of appointment and with the said liabilities

they have received. the offer of appointment and joined the service of the respondents. Be it stated that, they are liable to be transferred outside the North Eastern Region. Therefore, the applicants are in practice saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are legally entitled for grant of Special (Duty) Allowances.

4.7 That your applicants beg state that the Respondents No. 3 issued the impugned Office Order No. F.2-10/99-2000-NERIE/(ACCTT)/MISC/614-617/623-633 dated 29th /30th August 2001 to recover the amount of Special Duty Allowance which has been paid to the applicants from 20-09-1994 to 31-08-2001 from the applicants' monthly Pay from September, 2001 till recovery is completed. As such, the applicants have compelled to approach this Tribunal for seeking justice.

Annexure-C is the photo copies of Office Order No. F.2-10/99-2000-NERIE/(ACCTT)/MISC/ 614-617 /623-633 dated 29th /30th August 2001 issued by the office of the Respondent No. 3.

4.8 That the applicants beg to state that the payment of Special (Duty) Allowance is made to the applicants with effect from 01-11-1983 or from the respective dates of their

S. Gogoi

joining in this Department. The payment of Special (Duty) Allowance is made to the applicants only after full satisfaction of the Respondents. Now the Respondents have issued the recovery order of Special (Duty) Allowance. As such, the act of the respondents is arbitrary regarding recovery of payment of Special Duty Allowance. As such, the Hon'ble Tribunal may be pleased to direct the Respondents not to make any recovery of any amount of the Special (Duty) Allowance which has been paid by the Respondents to the applicant.

4.9 That your applicants beg to state that similarly situated persons have also approached this Hon'ble Tribunal for not to recover the Special Duty Allowance amount which has been paid by the Respondents and this Hon'ble Tribunal vide its common judgment and order passed in O.A. No. 149/99 and others similar cases on 22-12-2000 directed the Respondents not to make any recovery of Special Duty Allowance. In case, any amount on account of payment of Special Duty Allowance has been recovered/withheld from retirement dues, the same shall be refunded/released to the applicants immediately.

Annexure-D is the photocopy of judgment and order passed by the Hon'ble Tribunal in O.A. No. 149/99 and others.

4.10 That your applicants beg to state that the Hon'ble Supreme Court of India in the case Union of India and others *Versus* Geological Survey of India Employees Association and others vide their judgment passed in Civil Appeal No. 8208-8315 (arising out of SLP No. 12450-55/92) dated 07-09-1998 have directed the appellants, i.e., Union of India and others that 'the appellant will not be entitle to recover any part of payment of Special Duty Allowance already made to the concerned employees.

Annexure-E is the photocopy of judgment and order dated 7th September, 1998 passed by the Hon'ble Supreme Court in Civil Appeal No. 8208-8315 (arising out of SLP No. 12450-55/92).

4.11 That your applicants beg to state that the Hon'ble Tribunal may be pleased to stay the impugned order of recovery issued under Office Order No. F.2-10/99-2000-NERIE/(ACCTT)/MISC/ 614-617 /623-633 dated 29th /30th August 2001 issued by the office of the Respondent No. 3 as interim measure and further be pleased to set aside and quash the above said Office Order.

4.12] That your applicants submit that they are low paid Central Government Employees and

it is not possible for them to refund the Special Duty Allowance after a decade.

4.13 That your applicants submit, that there is no other alternative remedy and the remedy sought for if granted would be just, adequate and proper.

4.14 That this application is filed bona fide and for the cause of justice.

5) GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

5.1] For that on the reason and facts which are narrated above the action of the Respondents is prima facie illegal and without jurisdiction.

5.2] For that the action of the Respondents are mala fide and illegal and with a motive behind. As such, the impugned order of recovery is liable to be set aside and quashed.

5.3] For that the Respondents have paid the Special (Duty) Allowance to the applicants after being full satisfaction with their eligibility criteria. Also in terms of the Office Memorandum dated 14-12-83 and Office Memo. Dated 01-12-88 issued by the Ministry of Finance, Government of

India. Hence, the impugned recovery order of Special Duty Allowance is mala fide, illegal and without jurisdiction.

5.4] For that the payment of Special (Duty) Allowance was not obtained by the applicants by any fraudulent means but the Respondents after finding them eligible, paid the Special (Duty) Allowance to the applicants.

5.5] For that that the applicants are having practically All India transfer liability. As such, they are legally entitled to draw the Special (Duty) Allowance as per Office Memorandum dated 14-12-83 and 01-12-83.

5.6] For that the order issued in terms of impugned Office Order No. F.2-10/99-2000-NERIE/(ACCTT)/MISC/ 614-617 /623-633 dated 29th /30th August 2001 issued by the office of the Respondent No. 3 is without following any established procedure of rules and law.

5.7] For that similarly situated persons who are working in the same Office have already been given the reliefs but the Respondents have not given

the same reliefs to the instant applicants. As such, the impugned order is bad in the eye of law and also not maintainable.

5.8] For that being a model employer the Respondents can not deny the same benefits to the instant applicants which have been granted to other similarly situated persons. As such, the Respondents should extend this benefit to the instant applicants without approaching this Hon'ble Tribunal.

5.9] For that in any view of the matter the action of the Respondents are not sustainable in the eye of law.

The applicants crave leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of instant application.

6) DETAIL REMEDY EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicants except invoking the jurisdiction of this Hon'ble Court under Section 19 of the Administrative Tribunal Act, 1985.

7) MATTERS NOT PREVIOUSLY FILED OR
PENDING BEFORE ANY OTHER COURT:

The applicants further declares that they have not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other court, authority or any other bench of this Hon'ble Tribunal nor any such, application, writ petition or suit is pending before any of them.

8) RELIEF PRAYED FOR:

Under the facts and circumstances stated above your Lordships may be pleased to admit this petition and show cause as to why the impugned recovery order vide Office Order No. F.2-10/99-2000-NERIE/(ACCTT)/MISC/ 614-617 /623-633 dated 29th /30th August 2001 issued by the office of the Respondent No. 3 should not be quashed and after hearing the parties your Lordships may be pleased to pass following reliefs:

- 8.1 The impugned Office Order No. F.2-10/99-2000-NERIE/(ACCTT)/MISC/ 614-617 /623-633 dated 29th /30th August 2001 issued by the office of the Respondent No. 3 may be set aside and quashed at Annexure-C.

8.2 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.

8.3 Cost of the application.

9) INTERIM ORDER PRAYED FOR:

Pending final decision of this application the applicants seek issue of the interim order:

9.1) That the Hon'ble Tribunal may be pleased to stay the impugned order of recovery vide Office Order No. F.2-10/99-2000-NERIE/(ACCTT)/MISC/ 614-617 /623-633 dated 29th /30th August 2001 issued by the office of the Respondent No. 3.

10. APPLICATION IS FILED THROUGH ADVOCATE.

11) PARTICULARS OF I.P.O./BANK DRAFT

I.P.O.No./~~Bank~~ Draft: 76548927
 Date of Issue : 28.8.2001
 Issued from : Guachit
 Payable at : C.P.O. Guachit.

12) LIST OF ENCLOSURES:
 As stated in index.

-Verification.

Verification

I, Sri Someswar Gogoi, Personal Assistant working in the North East Regional Institute of Education, National Council of Educational Research and Training, Jowai Road Laitumkhrah, Shillong-793003 I am the applicant No. 1 of the instant application and as such I am authorised by other applicants to sign this verification and verify the statements made in accompanying application and in paragraphs 4.1 to 4.3, 4.5, 4.6, 4.8, 4.11 are true to my knowledge and those made in paragraphs 4.4, 4.7, 4.9,

4-10 are true to my information being matter of records and which I believe to be true and those made in paragraph 5 are true to my legal advise and I have not suppressed any material facts.

I signed this verification on this day 29th of September 2001 at Guwahati.

Someswar Gogoi
Declarant.

No. 20014/2/03/E.V
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

18-16-

ANNEXURE - A

New Delhi, the 14th Dec 1993

OFFICE MEMORANDUM

Subject: Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region-Improvement thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows:-

- i) Tenure of posting/deputation.
x x x x x x x
- ii) Weight-age for Central deputation/training abroad and special mention in Confidential Record.
x x x x x x x
- iii) Special (Duty) Allowance

Central Government civilian employees who have All India transfer liability will be granted a special (Duty) Allowance at the rate of 25 percent of basic pay subject to any ceiling of Rs. 400/- per month on posting to any station in the North Eastern Region. Such of those employees who are exempted from payment of Income tax will, however, not

Contd..

Handwritten signature and initials
Adm. Secy

17-

be eligible for this Special (Duty) Allowance. Allowance will be in addition to any Special (Duty) Allowance. Special pay and deputation (Duty) Allowance along with being drawn subject to the condition that the total of such Special (Duty) Allowance plus special pay/deputation (Duty) Allowance will not exceed Rs. 400/- p.m. Special Allowance like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

1. The first part of the document is a list of names and titles, including "The Hon. Mr. Justice" and "The Hon. Mr. Justice".

28. 4. 1951. 1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25. 26. 27. 28. 29. 30. 31. 32. 33. 34. 35. 36. 37. 38. 39. 40. 41. 42. 43. 44. 45. 46. 47. 48. 49. 50. 51. 52. 53. 54. 55. 56. 57. 58. 59. 60. 61. 62. 63. 64. 65. 66. 67. 68. 69. 70. 71. 72. 73. 74. 75. 76. 77. 78. 79. 80. 81. 82. 83. 84. 85. 86. 87. 88. 89. 90. 91. 92. 93. 94. 95. 96. 97. 98. 99. 100. 101. 102. 103. 104. 105. 106. 107. 108. 109. 110. 111. 112. 113. 114. 115. 116. 117. 118. 119. 120. 121. 122. 123. 124. 125. 126. 127. 128. 129. 130. 131. 132. 133. 134. 135. 136. 137. 138. 139. 140. 141. 142. 143. 144. 145. 146. 147. 148. 149. 150. 151. 152. 153. 154. 155. 156. 157. 158. 159. 160. 161. 162. 163. 164. 165. 166. 167. 168. 169. 170. 171. 172. 173. 174. 175. 176. 177. 178. 179. 180. 181. 182. 183. 184. 185. 186. 187. 188. 189. 190. 191. 192. 193. 194. 195. 196. 197. 198. 199. 200. 201. 202. 203. 204. 205. 206. 207. 208. 209. 210. 211. 212. 213. 214. 215. 216. 217. 218. 219. 220. 221. 222. 223. 224. 225. 226. 227. 228. 229. 230. 231. 232. 233. 234. 235. 236. 237. 238. 239. 240. 241. 242. 243. 244. 245. 246. 247. 248. 249. 250. 251. 252. 253. 254. 255. 256. 257. 258. 259. 260. 261. 262. 263. 264. 265. 266. 267. 268. 269. 270. 271. 272. 273. 274. 275. 276. 277. 278. 279. 280. 281. 282. 283. 284. 285. 286. 287. 288. 289. 290. 291. 292. 293. 294. 295. 296. 297. 298. 299. 300. 301. 302. 303. 304. 305. 306. 307. 308. 309. 310. 311. 312. 313. 314. 315. 316. 317. 318. 319. 320. 321. 322. 323. 324. 325. 326. 327. 328. 329. 330. 331. 332. 333. 334. 335. 336. 337. 338. 339. 340. 341. 342. 343. 344. 345. 346. 347. 348. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 370. 371. 372. 373. 374. 375. 376. 377. 378. 379. 380. 381. 382. 383. 384. 385. 386. 387. 388. 389. 390. 391. 392. 393. 394. 395. 396. 397. 398. 399. 400. 401. 402. 403. 404. 405. 406. 407. 408. 409. 410. 411. 412. 413. 414. 415. 416. 417. 418. 419. 420. 421. 422. 423. 424. 425. 426. 427. 428. 429. 430. 431. 432. 433. 434. 435. 436. 437. 438. 439. 440. 441. 442. 443. 444. 445. 446. 447. 448. 449. 450. 451. 452. 453. 454. 455. 456. 457. 458. 459. 460. 461. 462. 463. 464. 465. 466. 467. 468. 469. 470. 471. 472. 473. 474. 475. 476. 477. 478. 479. 480. 481. 482. 483. 484. 485. 486. 487. 488. 489. 490. 491. 492. 493. 494. 495. 496. 497. 498. 499. 500. 501. 502. 503. 504. 505. 506. 507. 508. 509. 510. 511. 512. 513. 514. 515. 516. 517. 518. 519. 520. 521. 522. 523. 524. 525. 526. 527. 528. 529. 530. 531. 532. 533. 534. 535. 536. 537. 538. 539. 540. 541. 542. 543. 544. 545. 546. 547. 548. 549. 550. 551. 552. 553. 554. 555. 556. 557. 558. 559. 560. 561. 562. 563. 564. 565. 566. 567. 568. 569. 570. 571. 572. 573. 574. 575. 576. 577. 578. 579. 580. 581. 582. 583. 584. 585. 586. 587. 588. 589. 590. 591. 592. 593. 594. 595. 596. 597. 598. 599. 600. 601. 602. 603. 604. 605. 606. 607. 608. 609. 610. 611. 612. 613. 614. 615. 616. 617. 618. 619. 620. 621. 622. 623. 624. 625. 626. 627. 628. 629. 630. 631. 632. 633. 634. 635. 636. 637. 638. 639. 640. 641. 642. 643. 644. 645. 646. 647. 648. 649. 650. 651. 652. 653. 654. 655. 656. 657. 658. 659. 660. 661. 662. 663. 664. 665. 666. 667. 668. 669. 670. 671. 672. 673. 674. 675. 676. 677. 678. 679. 680. 681. 682. 683. 684. 685. 686. 687. 688. 689. 690. 691. 692. 693. 694. 695. 696. 697. 698. 699. 700. 701. 702. 703. 704. 705. 706. 707. 708. 709. 710. 711. 712. 713. 714. 715. 716. 717. 718. 719. 720. 721. 722. 723. 724. 725. 726. 727. 728. 729. 730. 731. 732. 733. 734. 735. 736. 737. 738. 739. 740. 741. 742. 743. 744. 745. 746. 747. 748. 749. 750. 751. 752. 753. 754. 755. 756. 757. 758. 759. 760. 761. 762. 763. 764. 765. 766. 767. 768. 769. 770. 771. 772. 773. 774. 775. 776. 777. 778. 779. 780. 781. 782. 783. 784. 785. 786. 787. 788. 789. 790. 791. 792. 793. 794. 795. 796. 797. 798. 799. 800. 801. 802. 803. 804. 805. 806. 807. 808. 809. 810. 811. 812. 813. 814. 815. 816. 817. 818. 819. 820. 821. 822. 823. 824. 825. 826. 827. 828. 829. 830. 831. 832. 833. 834. 835. 836. 837. 838.

XXXXXX

$$x' y' : x x' : y y'$$

00/ - 1978

THE SECRET OF INDIA

Attorney
Advocate

Amorharu-ya (Kakuharu)

1.117. 21001.4/2.4/1.0/15.2.V/10.11 (13)

Ngày 20/11/1966

OFFICE OF THE ATTORNEY GENERAL

The undersigned is directed to refer to this
No. 20014/3/03-E.IV dated 14th February,
19th March, 1994, on the subject mentioned
to any other suggestion of making suitable
arrangements for the allocation of facilities to Central
employ as posted in North East region
of the States of Nagaland, Manipal, Mizoram,
Tripura, Arunachal Pradesh and Meghalaya has been
the attention of the Govt. Accordingly the
is now placed to higher officials.

27:28 28:28 29:28 30:28 31:28 32:28 33:28 34:28 35:28 36:28 37:28 38:28 39:28 40:28 41:28 42:28 43:28 44:28 45:28 46:28 47:28 48:28 49:28 50:28 51:28 52:28 53:28 54:28 55:28 56:28 57:28 58:28 59:28 60:28 61:28 62:28 63:28 64:28 65:28 66:28 67:28 68:28 69:28 70:28 71:28 72:28 73:28 74:28 75:28 76:28 77:28 78:28 79:28 80:28 81:28 82:28 83:28 84:28 85:28 86:28 87:28 88:28 89:28 90:28 91:28 92:28 93:28 94:28 95:28 96:28 97:28 98:28 99:28 100:28

3. 1) $\frac{1}{2} \times \frac{1}{2} = \frac{1}{4}$ 2) $\frac{1}{2} \times \frac{1}{2} = \frac{1}{4}$ 3) $\frac{1}{2} \times \frac{1}{2} = \frac{1}{4}$ 4) $\frac{1}{2} \times \frac{1}{2} = \frac{1}{4}$

1997, 1998, 1999, 2000, 2001, 2002, 2003, 2004, 2005, 2006, 2007, 2008, 2009, 2010, 2011, 2012, 2013, 2014, 2015, 2016, 2017, 2018, 2019, 2020, 2021, 2022, 2023, 2024, 2025, 2026, 2027, 2028, 2029, 2030, 2031, 2032, 2033, 2034, 2035, 2036, 2037, 2038, 2039, 2040, 2041, 2042, 2043, 2044, 2045, 2046, 2047, 2048, 2049, 2050, 2051, 2052, 2053, 2054, 2055, 2056, 2057, 2058, 2059, 2060, 2061, 2062, 2063, 2064, 2065, 2066, 2067, 2068, 2069, 2070, 2071, 2072, 2073, 2074, 2075, 2076, 2077, 2078, 2079, 2080, 2081, 2082, 2083, 2084, 2085, 2086, 2087, 2088, 2089, 2090, 2091, 2092, 2093, 2094, 2095, 2096, 2097, 2098, 2099, 2100, 2101, 2102, 2103, 2104, 2105, 2106, 2107, 2108, 2109, 2110, 2111, 2112, 2113, 2114, 2115, 2116, 2117, 2118, 2119, 2120, 2121, 2122, 2123, 2124, 2125, 2126, 2127, 2128, 2129, 2130, 2131, 2132, 2133, 2134, 2135, 2136, 2137, 2138, 2139, 2140, 2141, 2142, 2143, 2144, 2145, 2146, 2147, 2148, 2149, 2150, 2151, 2152, 2153, 2154, 2155, 2156, 2157, 2158, 2159, 2160, 2161, 2162, 2163, 2164, 2165, 2166, 2167, 2168, 2169, 2170, 2171, 2172, 2173, 2174, 2175, 2176, 2177, 2178, 2179, 2180, 2181, 2182, 2183, 2184, 2185, 2186, 2187, 2188, 2189, 2190, 2191, 2192, 2193, 2194, 2195, 2196, 2197, 2198, 2199, 2200, 2201, 2202, 2203, 2204, 2205, 2206, 2207, 2208, 2209, 2210, 2211, 2212, 2213, 2214, 2215, 2216, 2217, 2218, 2219, 2220, 2221, 2222, 2223, 2224, 2225, 2226, 2227, 2228, 2229, 2230, 2231, 2232, 2233, 2234, 2235, 2236, 2237, 2238, 2239, 2240, 2241, 2242, 2243, 2244, 2245, 2246, 2247, 2248, 2249, 2250, 2251, 2252, 2253, 2254, 2255, 2256, 2257, 2258, 2259, 2260, 2261, 2262, 2263, 2264, 2265, 2266, 2267, 2268, 2269, 2270, 2271, 2272, 2273, 2274, 2275, 2276, 2277, 2278, 2279, 2280, 2281, 2282, 2283, 2284, 2285, 2286, 2287, 2288, 2289, 2290, 2291, 2292, 2293, 2294, 2295, 2296, 2297, 2298, 2299, 2300, 2301, 2302, 2303, 2304, 2305, 2306, 2307, 2308, 2309, 2310, 2311, 2312, 2313, 2314, 2315, 2316, 2317, 2318, 2319, 2320, 2321, 2322, 2323, 2324, 2325, 2326, 2327, 2328, 2329, 2330, 2331, 2332, 2333, 2334, 2335, 2336, 2337, 2338, 2339, 2340, 2341, 2342, 2343, 2344, 2345, 2346, 2347, 2348, 2349, 2350, 2351, 2352, 2353, 2354, 2355, 2356, 2357, 2358, 2359, 2360, 2361, 2362, 2363, 2364, 2365, 2366, 2367, 2368, 2369, 2370, 2371, 2372, 2373, 2374, 2375, 2376, 2377, 2378, 2379, 2380, 2381, 2382, 2383, 2384, 2385, 2386, 2387, 2388, 2389, 2390, 2391, 2392, 2393, 2394, 2395, 2396, 2397, 2398, 2399, 2400, 2401, 2402, 2403, 2404, 2405, 2406, 2407, 2408, 2409, 2410, 2411, 2412, 2413, 2414, 2415, 2416, 2417, 2418, 2419, 2420, 2421, 2422, 2423, 2424, 2425, 2426, 2427, 2428, 2429, 2430, 2431, 2432, 2433, 2434, 2435, 2436, 2437, 2438, 2439, 2440, 2441, 2442, 2443, 2444, 2445, 2446, 2447, 2448, 2449, 2450, 2451, 2452, 2453, 2454, 2455, 2456, 2457, 2458, 2459, 2460, 2461, 2462, 2463, 2464, 2465, 2466, 2467, 2468, 2469, 2470, 2471, 2472, 2473, 2474, 2475, 2476, 2477, 2478, 2479, 2480, 2481, 2482, 2483, 2484, 2485, 2486, 2487, 2488, 2489, 2490, 2491, 2492, 2493, 2494, 2495, 2496, 2497, 2498, 2499, 2500, 2501, 2502, 2503, 2504, 2505, 2506, 2507, 2508, 2509, 2510, 2511, 2512, 2513, 2514, 2515, 2516, 2517, 2518, 2519, 2520, 2521, 2522, 2523, 2524, 2525, 2526, 2527, 2528, 2529, 2530, 2531, 2532, 2533, 2534, 2535, 2536, 2537, 2538, 2539, 2540, 2541, 2542, 2543, 2544, 2545, 2546, 2547, 2548, 2549, 2550, 2551, 2552, 2553, 2554, 2555, 2556, 2557, 2558, 2559, 2560, 2561, 2562, 2563, 2564, 2565, 2566, 2567, 2568, 2569, 2570, 2571, 2572, 2573, 2574, 2575, 2576, 2577, 2578, 2579, 2580, 2581, 2582, 2583, 2584, 2585, 2586, 2587, 2588, 2589, 2590, 2591, 2592, 2593, 2594, 2595, 2596, 2597, 2598, 2599, 2600, 2601, 2602, 2603, 2604, 2605, 2606, 2607, 2608, 2609, 2610, 2611, 2612, 2613, 2614, 2615, 2616, 2617, 2618, 2619, 2620, 2621, 2622, 2623, 2624, 2625, 2626, 2627, 2628, 2629, 2630, 2631, 2632, 2633, 2634, 2635, 2636, 2637, 2638, 2639, 2640, 2641, 2642, 2643, 2644, 2645, 2646, 2647, 2648, 2649, 2650, 2651, 2652, 2653, 2654, 2655, 2656, 2657, 2658, 2659, 2660, 2661, 2662, 2663, 2664, 2665, 2666, 2667, 2668, 2669, 2670, 2671, 2672, 2673, 2674, 2675, 2676, 2677, 2678, 26

(1) The first part of the document is a letter from the author to the reader, explaining the purpose of the study and the methods used.

100-443887-100

09-08-2017 16:00

all India Government

(Duty) Allowance at \$

Subject to call in 2000

to/ original; in the

(Duty) Allowance. 8211

מחיר: 100/150/200/250/300/350/400/450/500/550/600/650/700/750/800/850/900/950/1000/1050/1100/1150/1200/1250/1300/1350/1400/1450/1500/1550/1600/1650/1700/1750/1800/1850/1900/1950/2000/2050/2100/2150/2200/2250/2300/2350/2400/2450/2500/2550/2600/2650/2700/2750/2800/2850/2900/2950/3000/3050/3100/3150/3200/3250/3300/3350/3400/3450/3500/3550/3600/3650/3700/3750/3800/3850/3900/3950/4000/4050/4100/4150/4200/4250/4300/4350/4400/4450/4500/4550/4600/4650/4700/4750/4800/4850/4900/4950/5000/5050/5100/5150/5200/5250/5300/5350/5400/5450/5500/5550/5600/5650/5700/5750/5800/5850/5900/5950/6000/6050/6100/6150/6200/6250/6300/6350/6400/6450/6500/6550/6600/6650/6700/6750/6800/6850/6900/6950/7000/7050/7100/7150/7200/7250/7300/7350/7400/7450/7500/7550/7600/7650/7700/7750/7800/7850/7900/7950/8000/8050/8100/8150/8200/8250/8300/8350/8400/8450/8500/8550/8600/8650/8700/8750/8800/8850/8900/8950/9000/9050/9100/9150/9200/9250/9300/9350/9400/9450/9500/9550/9600/9650/9700/9750/9800/9850/9900/9950/10000/10050/10100/10150/10200/10250/10300/10350/10400/10450/10500/10550/10600/10650/10700/10750/10800/10850/10900/10950/11000/11050/11100/11150/11200/11250/11300/11350/11400/11450/11500/11550/11600/11650/11700/11750/11800/11850/11900/11950/12000/12050/12100/12150/12200/12250/12300/12350/12400/12450/12500/12550/12600/12650/12700/12750/12800/12850/12900/12950/13000/13050/13100/13150/13200/13250/13300/13350/13400/13450/13500/13550/13600/13650/13700/13750/13800/13850/13900/13950/14000/14050/14100/14150/14200/14250/14300/14350/14400/14450/14500/14550/14600/14650/14700/14750/14800/14850/14900/14950/15000/15050/15100/15150/15200/15250/15300/15350/15400/15450/15500/15550/15600/15650/15700/15750/15800/15850/15900/15950/16000/16050/16100/16150/16200/16250/16300/16350/16400/16450/16500/16550/16600/16650/16700/16750/16800/16850/16900/16950/17000/17050/17100/17150/17200/17250/17300/17350/17400/17450/17500/17550/17600/17650/17700/17750/17800/17850/17900/17950/18000/18050/18100/18150/18200/18250/18300/18350/18400/18450/18500/18550/18600/18650/18700/18750/18800/18850/18900/18950/19000/19050/19100/19150/19200/19250/19300/19350/19400/19450/19500/19550/19600/19650/19700/19750/19800/19850/19900/19950/20000/20050/20100/20150/20200/20250/20300/20350/20400/20450/20500/20550/20600/20650/20700/20750/20800/20850/20900/20950/21000/21050/21100/21150/21200/21250/21300/21350/21400/21450/21500/21550/21600/21650/21700/21750/21800/21850/21900/21950/22000/22050/22100/22150/22200/22250/22300/22350/22400/22450/22500/22550/22600/22650/22700/22750/22800/22850/22900/22950/23000/23050/23100/23150/23200/23250/23300/23350/23400/23450/23500/23550/23600/23650/23700/23750/23800/23850/23900/23950/24000/24050/24100/24150/24200/24250/24300/24350/24400/24450/24500/24550/24600/24650/24700/24750/24800/24850/24900/24950/25000/25050/25100/25150/25200/25250/25300/25350/25400/25450/25500/25550/25600/25650/25700/25750/25800/25850/25900/25950/26000/26050/26100/26150/26200/26250/26300/26350/26400/26450/26500/26550/26600/26650/26700/26750/26800/26850/26900/26950/27000/27050/27100/27150/27200/27250/27300/27350/27400/27450/27500/27550/27600/27650/27700/27750/27800/27850/27900/27950/28000/28050/28100/28150/28200/28250/28300/28350/28400/28450/28500/28550/28600/28650/28700/28750/28800/28850/28900/28950/29000/29050/29100/29150/29200/29250/29300/29350/29400/29450/29500/29550/29600/29650/29700/29750/29800/29850/29900/29950/30000/30050/30100/30150/30200/30250/30300/30350/30400/30450/30500/30550/30600/30650/30700/30750/30800/30850/30900/30950/31000/31050/31100/31150/31200/31250/31300/31350/31400/31450/31500/31550/31600/31650/31700/31750/31800/31850/31900/31950/32000/32050/32100/32150/32200/32250/32300/32350/32400/32450/32500/32550/32600/32650/32700/32750/32800/32850/32900/32950/33000/33050/33100/33150/33200/33250/33300/33350/33400/33450/33500/33550/33600/33650/33700/33750/33800/33850/33900/33950/34000/34050/34100/34150/34200/34250/34300/34350/34400/34450/34500/34550/34600/34650/34700/34750/34800/34850/34900/34950/35000/35050/35100/35150/35200/35250/35300/35350/35400/35450/35500/35550/35600/35650/35700/35750/35800/35850/35900/359

From subject's report

allowance bill, not yet

allowance like species

Allowance, 1200.00

ה'תשנ"ח י"ב כ"ג

The Central

מחלקת המחקר והפיתוח

החלטת הוועדה להעביר את המסמך למשרד המשפטים.

INFORMED BY THE FOLLOWING:

1000

81 11 12 13 14 15 16 17 18 19 20 21 22 23 24 25 26 27 28 29 30 31 32 33 34 35 36 37 38 39 40 41 42 43 44 45 46 47 48 49 50 51 52 53 54 55 56 57 58 59 60 61 62 63 64 65 66 67 68 69 70 71 72 73 74 75 76 77 78 79 80 81 82 83 84 85 86 87 88 89 90 91 92 93 94 95 96 97 98 99 100 101 102 103 104 105 106 107 108 109 110 111 112 113 114 115 116 117 118 119 120 121 122 123 124 125 126 127 128 129 130 131 132 133 134 135 136 137 138 139 140 141 142 143 144 145 146 147 148 149 150 151 152 153 154 155 156 157 158 159 160 161 162 163 164 165 166 167 168 169 170 171 172 173 174 175 176 177 178 179 180 181 182 183 184 185 186 187 188 189 190 191 192 193 194 195 196 197 198 199 200 201 202 203 204 205 206 207 208 209 210 211 212 213 214 215 216 217 218 219 220 221 222 223 224 225 226 227 228 229 230 231 232 233 234 235 236 237 238 239 240 241 242 243 244 245 246 247 248 249 250 251 252 253 254 255 256 257 258 259 260 261 262 263 264 265 266 267 268 269 270 271 272 273 274 275 276 277 278 279 280 281 282 283 284 285 286 287 288 289 290 291 292 293 294 295 296 297 298 299 300 301 302 303 304 305 306 307 308 309 310 311 312 313 314 315 316 317 318 319 320 321 322 323 324 325 326 327 328 329 330 331 332 333 334 335 336 337 338 339 340 341 342 343 344 345 346 347 348 349 350 351 352 353 354 355 356 357 358 359 360 361 362 363 364 365 366 367 368 369 370 371 372 373 374 375 376 377 378 379 380 381 382 383 384 385 386 387 388 389 390 391 392 393 394 395 396 397 398 399 400 401 402 403 404 405 406 407 408 409 410 411 412 413 414 415 416 417 418 419 420 421 422 423 424 425 426 427 428 429 430 431 432 433 434 435 436 437 438 439 440 441 442 443 444 445 446 447 448 449 450 451 452 453 454 455 456 457 458 459 460 461 462 463 464 465 466 467 468 469 470 471 472 473 474 475 476 477 478 479 480 481 482 483 484 485 486 487 488 489 490 491 492 493 494 495 496 497 498 499 500 501 502 503 504 505 506 507 508 509 510 511 512 513 514 515 516 517 518 519 520 521 522 523 524 525 526 527 528 529 530 531 532 533 534 535 536 537 538 539 540 541 542 543 544 545 546 547 548 549 550 551 552 553 554 555 556 557 558 559 560 561 562 563 564 565 566 567 568 569 570 571 572 573 574 575 576 577 578 579 580 581 582 583 584 585 586 587 588 589 590 591 592 593 594 595 596 597 598 599 600 601 602 603 604 605 606 607 608 609 610 611 612 613 614 615 616 617 618 619 620 621 622 623 624 625 626 627 628 629 630 631 632 633 634 635 636 637 638 639 640 641 642 643 644 645 646 647 648 649 650 651 652 653 654 655 656 657 658 659 660 661 662 663 664 665 666 667 668 669 670 671 672 673 674 675 676 677 678 679 680 681 682 683 684 685 686 687 688 689 690 691 692 693 694 695 696 697 698 699 700 701 702 703 704 705 706 707 708 709 710 711 712 713 714 715 716 717 718 719 720 721 722 723 724 725 726 727 728 729 730 731 732 733 734 735 736 737 738 739 740 741 742 743 744 745 746 747 748 749 750 751 752 753 754 755 756 757 758 759 760 761 762 763 764 765 766 767 768 769 770 771 772 773 774 775 776 777 778 779 780 781 782 783 784 785 786 787 788 789 790 791 792 793 794 795 796 797 798 799 800 801 802 803 804 805 806 807 808 809 810 811 812 813 814 815 816 817 818 819 820 821 822 823 824 825 826 827 828 829 830 831 832 833 834 835 836 837 838 839 840 841 842 843 844 845 846 847 848 849 850 851 852 853 854 855 856 857 858 859 860 861 862 863 864 865 866 867 868 869 870 871 872 873 874 875 876 877 878 879 880 881 882 883 884 885 886 887 888 889 890 891 892 893 894 895 896 897 898 899 900 901 902 903 904 905 906 907 908 909 910 911 912 913 914 915 916 917 918 919 920 921 922 923 924 925 926 927 928 929 930 931 932 933 934 935 936 937 938 939 940 941 942 943 944 945 946 947 948 949 950 951 952 953 954 955 956 957 958 959 960 961 962 963 964 965 966 967 968 969 970 971 972 973 974 975 976 977 978 979 980 981 982 983 984 985 986 987 988 989 990 991 992 993 994 995 996 997 998 999 1000 1001 1002 1003 1004 1005 1006 1007 1008 1009 1010 1011 1012 1013 1014 1015 1016 1017 1018 1019 1020 1021 1022 1023 1024 1025 1026 1027 1028 1029 1030 1031 1032 1033 1034 1035 1036 1037 1038 1039 1040 1041 1042 1043 1044

[illegible]

1. The first group of people who are interested in the results of the study are the researchers themselves. They want to know how well the study was conducted and whether the results are reliable and valid.

0 70 1 7 000

Attest
Sd/-
Advocate

- 19 -

ANNEXURE 4C 410 22

NORTH EAST REGIONAL INSTITUTE OF EDUCATION
NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING
JOWAI ROAD: LAITUMKHEAH: SHILLONG: 790003

F.2-10/99-2000-NERIE/(ACCTT)/MISC/614-67 Dated: 29th August 2001
623-633 30
OFFICE ORDER

In pursuance of Council's instructions received Vide letter No.F.15-1/2000-EC dated 12/03/2001 alongwith a copy of the D.O.letter No.11(28), '97-E.II(B) dated 15-08-2000 issued by the Govt.of India, Ministry of Finance, Department of Expenditure, New Delhi and again Council's instructions received Vide letter No.F/Misc/IAC/Acctts/2001/386 dated 30-7-2001 the payment of Special Duty Allowance may be stopped from the month of August 2001 in respect of following ineligible employees of NERIE(NCERT) Shillong and recovery of the SDA paid to ineligible officials after 20.9.94 to 31st July 2001 may also be made from the month of September 2001.

No. 11(28), '97-E.II(B)
Copy to: -
DR. (Mrs) U. Konwar
Officer on Special Duty
SDA
1. Academic Dr. M.K. Mishra, Reader in English
NERIE, Shillong
2. Non-Academic

1. Sri.S.Gogoi, P.A, NERIE, Shillong
2. Sri.M.P.Ram, Assistant, NERIE Shillong
3. Sri.B.L.Nath, UDC, NERIE Shillong
4. Km.P.Syiemlieh, Steno-Gd-III, NERIE Shillong
5. Sri.R.R.Rai, LDC, NERIE, Shillong
6. Sri.M.Haque, Driver, NERIE Shillong
7. Sri.Y.P.Roy, Driver, NERIE Shillong
8. Sri.R.L.Roy, Messenger, NERIE Shillong
9. Sri.N.C.Roy, Peon, NERIE Shillong
10. Sri.J.S.Nongkhaw, Security Guard
NERIE Shillong
11. Sri.T.Ahmed, Night Chowkidar and now on
deputation as L.D.C. in the O/O
Director of Census Operation, Assam, Guwa-
hati
12. Accounts Assistant, NERIE for taking
necessary action
13. Office Order File
14. Accounts File
15. Shri.A.K.S.Pillai, Senior Accounts Officer,
Accounts Branch, NCERT, New Delhi-16
with reference to his latest letter
No.F/Misc/IAC/Acctts/2001/386
dated 30/7/2001 for information.

Advocate

FORM NO. 4

(See Rule 42)

ANNEXURE - D

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

189

OE199 2001


Applicant(s) H. Ali & ors

Respondent(s) U.O. 1 & ors

Advocate for Applicant(s) Mr. A. Ahmed

Advocate for Respondent(s) B.C. Pathak

Adtl. C.G.S.C.

| Notes of the Registry | Date | Order of the Tribunal |
|---|---------|--|
|  <p>TRUE COPY</p> <p>28/6/2001</p> <p>Section Officer (J)</p> <p>Central Administrative Tribunal</p> <p>Guwahati Bench, Guwahati-8</p> <p>গুৱাহাটী ন্যায়পীঠ, গুৱাহাটী-৮</p> | 22.5.01 | <p>Heard Mr. Adil Ahmed, learned counsel for the applicant and Mr. B. C. Pathak, Addl. C.G.S.C. for the respondents.</p> <p>The present case is squarely covered by the judgment and order rendered by the Tribunal in a series of O.A.149 of 1999 and 17 such O.A.s including O.A.244 of 97 and 75 of 98. In that view it is ordered that recovery of the SDA, already paid to the applicant also, is not to be recovered. In the light of the judgment mentioned above, the O.A. is partly allowed and the respondents are directed not to make any recovery from the amount of SDA already paid to the applicant.</p> <p>Subject to the observations and directions made above, the application stands disposed of. No costs.</p> |

Sd/VICE CHAIRMAN
Sd/MEMBER (Adm)

-versus-

Adil Ahmed

Pathak

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO 8200-8315
(Arising out of S.L.P.No.12450-55/92)

Union Of India & Ors

.....appallants

-Versus-

Geological Survey of India
Employees Association & Others

..... respondents

ORDER

Delay Condoned
Leave granted

Mr. P.K. Goswami, learned Senior Counsel appears for Geological Survey of India Employees Association and Mr. S.K. Nandy, Advocate, appears for the other respondents in all the matters.

Heard learned Counsel for the parties. It appears to us that although the Employees of the Geological Survey of India were initially appointed with an all India transfer liability. Subsequently government of India framed a policy that class C and D Employees should not be transferred outside the region in which they are employed. Hence, all India transfer liability no longer continues in respect of Group C and D employees. In that view of the matter, the Special Duty Allowance payable to the Central Government Employees having all India transfer liability is not to be paid to such Group C and Group D employees of the Geological Survey of India who are residents of the region in which they are posted. We may also indicate that such question has been considered by this court in Union of India and Others Vs. Vijay Kumar and others (1994(3) ECC 649).

Accordingly, the impugned order is set aside, to however, direct that the appellant will not be entitled to recover any part of payment of Special Duty Allowance already made to the concerned employees. Appeals are accordingly disposed of.

New Delhi,
September 7, 1998

[Handwritten signature]

Sd/-

(G.N. Roy)